

income Group Houses; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) No, Sir.

(b) Does not arise.

[*Translation*]

Deteriorating Standard in Kendriya Vidyalayas

6255. SHRI UPENDRA NATH VERMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state;

(a) whether the standard of education and other disciplines in Kendriya Vidyalayas is deteriorating day by day; and

(b) if so, the steps taken to check it?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P.R. KUMARAMANGALAM). (a) There is no indication of deterioration in educational standards of Kendriya Vidyalayas as a whole, as reflected in academic performance.

(b) Does not arise.

[*English*]

News Captioned "CAG Blames DDA for Slackness"

6256. SHRI MADAN LAL KHURANA: Will the Minister of URBAN DEVELOPMENT be pleased to State:

(a) whether attention of the Government has been drawn to the news-item

captioned "CAG blames DDA for slackness" appearing in the Indian Express of August 8, 1991;

(b) if so, the salient points of slackness pointed out by the CAG in its report and the action taken to set the slackness set right;

(c) the number of times in the past the CAG had commented upon adversely on the working of the DDA and the details thereof together with action taken thereon;

(d) the reasons for not bringing about drastic improvement in the working and functioning of the DDA;

(e) the number of audit paras received by the DDA during the last three years and the action taken thereon; and

(f) the number of the audit paras on which action still pending.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) The salient points of the C & AG report and action taken thereon as reported by D.D.A. is indicated as per attached Statement.

(c) to (f). The information is being collected and will be laid on the Table of the Sabha.

STATEMENT

The Salient Points in the C.A.G's report on the Self Financing Housing Registration Scheme for the allotment of flats at Vasant Kunj.

- i) The pace of housing activity taken up by DDA was behind schedule.

- ii) Inadequate coordination between Electrical and construction divisions.
- iii) Delay in preparation of layout plan and structural drawings.
- iv) Short supply of stipulated material.
- v) Shortage of funds.
- vi) Delay in clearance of services schemes from MCD.
- vii) Shortage of water.
- viii) Delay in completion and allotment of flats.

The D.D.A. reports that all possible action was taken to expedite completion of housing schemes in Vasant Kunj and provide the amenities. It is reported that there was some delay in providing water supply, as MCD failed to provide trunk water supply at the stipulated point. As an interim measure, therefore, DDA installed a trunk line upto JNU and also a boosting station. DDA was also required to lay an additional length of trunk water line in order to connect the existing supply system to the MCD water taken at Dist. Park Hauz Khas. However all peripheral lines were laid before the completion of flats. The electrical work is taken up as soon as the flats come upto roof level. The Funds are release from time to time accord-

ing to the budget priorities of DDA.

Construction of such magnitude at times gets delayed due to certain unforeseen circumstances, but whenever such delays exceed 30 months the allocatees are being compensated by DDA by way of interest on their deposits for the belated period.

Grant Released to Various Universities in Kerala

6257. SHRI THAYIL JOHN ANJALOSE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of grants released by Union Government to various Universities in Kerala during the last three years;

(b) whether the Union Government propose to enhance these grants;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) According to information furnished by UGC, the grants paid to various Universities in Kerala by the Commission during the last 3 years for their general development and special programmes/schemes are as follows:—

(Rs. in lakhs)

Calicut University	131.54
Cochin University of Science & Technology	221.12
Mahatma Gandhi University	69.50
Kerala University	222.61